RAJYA SABHA

Amendment in notaries rules

1599. SHRI N.K. PREMACHANDRAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have amended the notaries rules and fixed the maximum number of notaries for Kerala as 375;

(b) whether Government have consulted with the State Government before the amendment;

(C) whether it is a fact that number of notaries fixed for Kerala is meagre as compared to the population density;

(d) whether the State Government has requested to enhance the number of notaries to 1000; and

(e) whether Government would consider to amend the rules and enhance the quota to 1000?

THE MINISTER OF LAW AND JUSTICE (SHRI ARUN JAITLEY): (a) The maximum number of notaries fixed for the State of Kerala is 750, out of which 375 can be appointed by the State Government and 375 by the Central Government.

(b) Section 15 of the Notaries Act, 1952 empowers the Central Government to make rules to carry out the purposes of the Act. It does not provide for consultation with State Government while making rules.

(c) to (e) The proposal of the State Government of Kerala for enhancement of the number of notaries to 1000, on the ground that the number fixed was meagre as compared to the population density was examined, but it was not found feasible to do so, as the quotas for number of notaries in various States/Union territories had been fixed only in 2001 for the purpose of uniformity throughout the country.

Appointment of retired judges on various bodies

1600. SHRI SWARAJ KAUSHAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the names of retired judges of the High Courts and Supreme

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Court of India appointed on various Commissions, Tribunals and other Bodies;

(b) the dates of their retirement; and

(c) the dates since when they are working on various bodies?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.C. THOMAS): (a) to (c) Department of Justice is concerned with the service conditions of the sitting Judges of the High Courts/Supreme Court only. As far as retired Judges are concerned, their service conditions are looked after by the Ministry of Finance, Department of Expenditure. Whenever a retired Judge of High Court/Supreme Court is considered for appointment on various Commissions, Tribunals and other Bodies by the Ministries/ Departments/State Governments, the matter is taken up directly by the administrative authority with the concerned High Court/Supreme Court, hence, no statistical data etc. is maintained.

Pilot project for computerisation of courts

1601. SHRI RAMA MUNI REDDY SIRIGIREDDY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that Government have launched a pilot project for computerisation and networking of all subordinate courts in the four metros;

(b) whether Government are thinking of extending this pilot to the other subordinate courts situated in other major cities such as Hyderabad;

(c) whether it is also a fact that the Planning Commission has allocated Rs. 18 crores for construction of High Court buildings including development of IT in the country; and

(d) if so, the amount given to Andhra Pradesh for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.C. THOMAS): (a) Yes, Sir.

(b) No, Sir.

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